

By Speed Post/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-310/1993/4666/A

From :- Smti. Kanchan Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Smti. S. Begum,
District & Sessions Judge,
Nalbari.

Dated Guwahati the 8th August 2018.

Sub: Earned Leave and Headquarters Leave.

Ref:- Your Letter No. DJNB/-1780 dated 06.08.2018.

Madam,

With reference to the above, I am directed to inform you that your prayer for Earned Leave for 5 (five) days w.e.f. 06.08.2018 till 10.08.2018 prefixing 05.08.2018 (being Sunday) and suffixing 11.08.2018 & 12.08.2018 (being 2nd Saturday & Sunday) along with head quarter leave permission from the morning of 06.08.2018 till the morning of 13.08.2018 has been granted/rejected, as prayed for.

You are allowed to hand over charge of your court and office to the Civil Judge cum Assistant Sessions Judge, Nalbari before proceeding on Earned Leave.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-310/1993/4667-4668/A, dated 8.8.18
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of leave application of Smti. Begum is enclosed herewith for leave admissibility report.
2. The Civil Judge & Assistant Sessions Judge, Nalbari for information.

Sd/-
JT. REGISTRAR (VIGILANCE)